

[Mr. Chairman]

Patel concerning the air-conditioned travel facility. This is at the introduction stage. There is another Bill by Shri Barupal which is coming for consideration later on. It is, perhaps, confusing for the Members to know as to which Bill is under consideration. Is the hon. Member prepared to withdraw the Bill?

श्री मधु लिमये : मेरी विनती है कि वह वापस लें।

SHRI MANIBHAI J. PATEL : No, Sir.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."

The motion was negatived

16.53 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Insertion of new section 86A)

SHRI S. S. KOTHARI (Mandsaur) : Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI S. S. KOTHARI : I introduce the Bill.

16.59½ hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

(Amendment of sections 3, 6 etc)

By Shri P. L. Barupal

श्री ए. ला. बारूपाल (गंगानगर) : सभापति महोदय, मैं प्रस्ताव करता हूँ कि संसद

सदस्यों के वेतन तथा भत्ते अधिनियम, 1954 में आगे संशोधन करने वाले विधेयक पर विचार किया जाये।

सभापति महोदय, लोक सभा के गत अधिवेशन में संसद सदस्यों की आवश्यकता के अनुसार मैंने वेतन तथा भत्ते (संशोधन) अधिनियम प्रस्तुत किया था। उस के बारे में इस सदन के माननीय सदस्यों की अलग अलग रायें थीं। हमने यह कोशिश की कि हम विरोधी दलों का सहयोग लें और उन के दृष्टिकोण को ध्यान में रख कर हम सब मिल कर इस बिल को किसी तरीके से पास करें। (अध्यक्ष) माननीय सदस्य अपने अपने को सोशलिस्ट कहते हैं, लेकिन मैं उन से ज्यादा सोशलिस्ट हूँ। इस विधेयक के सम्बन्ध में हम लोगों ने एक दूसरे के साथ सम्पर्क स्थापित किया और हमारे कम्युनिस्ट भाई, जिन में श्री ज्योतिर्मय बसु, श्री एच. एन. मुंजर्जी,...

श्री इन्द्रजीत महोत्रा (जम्मू) : नाम क्यों लेते हैं ?

श्री ए. ला. बारूपाल : अच्छा, मैं नाम नहीं लेता हूँ। सब पार्टियों के लोगों ने युनैनिमसली यह तय किया कि आवश्यक एमेंडमेंट्स दे कर इस बिल को पास कराने की कोशिश की जाये। मैं बुरा नहीं मानता, लेकिन मुझे कहना पड़ता है कि इन की दुरंगी चालें ठीक नहीं हैं।

SHRI UMANATH (Pudukkottai) : Who is having double standards ?

श्री ए. ला. बारूपाल : मैं अंग्रेजी नहीं समझता। माननीय सदस्य हिन्दी में बोलें।

SHRI JYOTIRMOY BASU (Diamond Harbour) : On a point of clarification.

श्री ए. ला. बारूपाल : मैं चाहता हूँ कि सब माननीय सदस्य मिल कर इस बिल को पास करें।

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration."

There are some amendments. Mr. Banerjee has given an amendment...

SHRI S. M. BANERJEE (Kanpur) : Please read it out, Sir. Let them know what it is.

MR. CHAIRMAN : The hon. members will understand it. The amendments of Mr. S. M. Banerjee, Mr. Tridib Kumar Chaudhari and Mr. Jharkhande Rai are for circulation.

Is Mr. Banerjee moving his amendment ?

SHRI S. M. BANERJEE : Yes. I move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the first day of the next session."

MR. CHAIRMAN : Mr. Jharkhande Rai is not here.

Mr. Tridib Kumar Chaudhary. Is he moving his amendment.

MR. TRIDIB KUMAR CHAUDHURI (Berhampore) : Yes, I move :

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 2nd September, 1968."

MR. CHAIRMAN : Mr. Gadilingana Gowd.

SHRI GADILINGANA GOWD (Kurnool) : My Party has given freedom of speech and vote on this Bill to all the members of the Party.

About a fortnight ago, an informal Committee representing all parties was constituted and it had about four sittings. This Committee has unanimously agreed to recommend some facilities...

AN HON. MEMBER : No; not unanimously.

SHRI GADILINGANA GOWD : It was unanimous. What can I do if they

deny afterwards ? I would like to be very frank. Let me be true to my conscience. I would not go back on the unanimous decision that has been taken by the committee. The amendments moved by Shri Tenneti Viswanathan, etc., most of them, have been unanimously agreed.

If you want the Members of Parliament to work honestly and efficiently, to serve the people, all these facilities are necessary. This committee has not recommended either an increase in salary or an increase in the daily allowance. I may submit to you for your information that this committee consisted of Mr. Rabi Ray, Mr. Kanwar Lal Gupta, myself on behalf of the Swatantra Party, Mr. Kandappau on behalf of the D.M.K.... This was a unanimous decision. I am now told that most of the recommendations made by this committee can be implemented by the Government by amending the rules, by referring the matter to the Joint Committee.

I, therefore, appeal to the Government to refer this matter to the Joint Committee on Rules so that proper facilities are given to Members which, I am sure, will enable Members to serve the people more effectively.

MR. CHAIRMAN : You want the Bill to be referred to a Joint Committee.

SHRI GADILINGANA GOWD : Joint Committee of both Houses.

MR. CHAIRMAN : Of Rules ? I wanted to be clear. The hon. Member, if I have not misunderstood him, has made a reference that it should be referred to a Joint Committee on Rules. That is what the hon. Member said.

17 00 hrs

SHRI GADILINGANA GOWD : The Joint Committee of the Houses meant for giving facilities to Members of Parliament.

MR. CHAIRMAN : Joint Select Committee ?

SHRI GADILINGANA GOWD : Joint Committee .

MR. CHAIRMAN : Is there any amendment or is it just a suggestion ?

SHRI GADILINGANA GOWD : It is a suggestion.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, इस के लिये जो मेरा सुझाव है, उस को बारूपाल जी और यह सारा सदन मान जाय, तो इस पर ज्यादा विवाद नहीं होगा। मेरी यह राय है कि इस शकल में इस बिल को न ज्वान्ट पार्लियामेन्ट्री कमेटी के पास भेजना चाहिये और न लोक मत संग्रह करने के लिये भेजना चाहिये। इस बिल को वापस लिया जाय और यह सदन एक प्रस्ताव करे—उस प्रस्ताव के अनुसार आप 10-11 सदस्यों की एक कमेटी बनायें। उस कमेटी की जो यूनिमस रिक्मेन्डेशन्स होंगी, उस पर सरकार स्वयं बिल प्रस्तुत करे—यह मेरा सुझाव है इस बिल को केवल बहुमत के द्वारा पास करना अच्छा नहीं होगा। इस लिये मेरा अनुरोध है कि आप मेरे सुझाव को मान लें।

SHRI TENNETI VISWANATHAM (Visakhapatnam) : There has been some controversy going round this Bill. Originally it was thought that no controversial Bill relating to the Members' emoluments and salaries should be pushed through the House. So this is a matter on which the Government itself should have taken the initiative having regard to the consensus of opinion as ascertained by it. But the Government some how feels that it is all the job of the Members.

So far as the Ministers' emoluments and salaries are concerned, the Members should interest themselves and vote with them, but when it comes to the perquisites of the Members the Government have very nicely said, 'It is all Members' business and if all the Members agree, we will put through any amendment which you desire'.

Very well. Now it has been suggested that a Committee may be appointed. That was what was exactly done, though informally. In the initial stages I was not there. Members representing various Groups were present; there was some difference of opinion on some points; but ultimately, excepting on one or two points, I believe, the amendments that stand in my

name and in the name of some others, represent the consensus of opinion. (Interruptions) and also they represent the consensus of language. The language itself was not mine, nor was it that of the hon mover of the Bill.

There were others who did it though one or two of them are obliged to be silent now. When all this was done and I personally thought that there was some unanimity about this, and if there was any small difference that could be rounded off by the opposition leaders, by the leaders of the various groups meeting together. I am not sure whether that has been done. If that has been done perhaps this controversy would not have arisen. But even now I feel that there are several points on which there is agreement. It is true, Sir, that some of the requests looked like exaggerated claims of these hon. Members. Every day we hear Members say that we are sovereign, we are a sovereign Parliament and all that and Members naturally believe, some of them wrongly believe, that they should also have some decent perquisites. That is the sum of their fault. But if there is opposition, my humble suggestion is it is open to the Government to move the amendment to say that this Bill could be referred to the Joint Rules Committee where these things could be discussed. Many of the things which have been suggested and which are hardly controverted are things which could be done very well by the change of rules. Amendment of the Act is not necessary for all these things. And if the Committee is unanimous, perhaps to the extent of the unanimity the Government can adopt them. If it is a Joint Select Committee we would have to wait for long time. The Rajya Sabha must open and all these things will have to be done. But what I submit is this, that the Committee can go into the matter. We need not start exchanging words, because it is easy to criticise each other and the game has already started in that corner. I don't want to do that. What I submit is this. If the Minister of Parliamentary Affairs can move an amendment referring it to that committee we need not discuss the details here. The Members are already there in the Committee and they can discuss these things and in whatever they do, of course the

whole House will agree to it. Only let it not be said by the public or let it not be told by some of our own Members that we are making some exaggerated claims about ourselves.

17.07 hrs

[Mr. Speaker in the Chair]

Personally, Sir, I am one of those who believe that we need not have started the salary system at all. Even today I will be quite ready if you say, "You will have no salary at all. You come here at Government expense, live in some hotel, they will give you D. A. and you go home. There are no other perquisites". It is not necessary that they should have perquisites nor is it necessary and proper in that case to burden them with as much work as is demanded of the Members of Parliament. It is easy for us to say that in this poor country we should not claim anything. There are hundreds of arguments and I can argue in that light. But it is also necessary for us to see whether by our own experience we are able to discharge to the best satisfaction of our conscience all the responsibilities that are devolved upon us. Personally, Sir, I can cite my own case. I have been in public life since 1921 or 1922. Even since then I have been spending what I had in my house excepting for a brief period of three or four years; I think we have been most of spending on our own. There is nothing wrong in so spending because we have come on our own, nobody has invited us to come to public life. However, some Members of Parliaments of the world have believed that Members of Parliament should have some perquisites in order to keep them comfortable, in order to make them a little more responsive, and also to fix responsibility upon them, that they shall discharge the duties which devolve upon them after elections. Therefore it is only in that light that certain perquisites are being given in the Parliaments of the world.

It is true that we are a poor country. It is equally true that many of us are poor. Therefore, instead of going into all those details now, I would again request the Minister for Parliamentary Affairs to move an amendment to refer it to the joint committee and whatever is

done, whether it is more or less or if the Joint Committee says, no, there shall be no further prerequisites, we shall all be happy. If this falls through we will not be sorry. If it passes we need not worry ourselves further on this matter.

MR. SPEAKER : Regarding this Bill, I do not think that the matter can be referred to the Rules Committee. If hon. Members want, they can have it referred to a separate committee consisting of the same Members.

SHRI SRINIBAS MISRA (Cuttack) : A joint meeting of the Rules Committees of both Houses.

MR. SPEAKER : It is not the Rules Committee; there is already a committee on Salaries and Allowances of Members of Parliament.

SHRI TENNETI VISWANATHAM : I beg to be excused for having given a wrong name to the existing committee.

SHRI SEZHIYAN (Kumabkonam) : Sir, without going into the merits of this Bill, which is not desirable at this stage, I want to correct one wrong impression that has been created as if the Members or representatives of different parties worked in a committee and came to certain conclusions and some Members or some parties have now backed out.

As far as my party is concerned, I can explain the position. Regarding the other parties, let them explain their position themselves. Shri S. Kandappan was representing our party, and he came and reported to us what was happening. He told us that such and such were the suggestions put forward. For example regarding the pension scheme of Rs. 250, he said that our party would not accept it. I think he had converted some others also to that view.

AN HON. MEMBER : It is there in the bill.

SHRI SEZHIYAN : I do not want to quarrel over whether it is in the Bill or not. In the amendment given notice of Shri Tenneti Viswanatham and others this pension of Rs. 250 is there. Regarding

[Shri Sezhayan]

PTO, servant's pass etc. also we had said that we would not agree. I do not want to go into these details at this stage.

I only want to put it on record now that there had been unanimity. Let us not say that all these things had been agreed to unanimously.

Even now, I would submit that there is no clear conception in the mind of the hon. Mover or the other Members in regard to the provisions in the Bill. Some say that it should be referred to a Joint Committee, some others say that it should be referred to the Joint Rules Committee and so on. We do not have any precedents for referring a Bill to committee which is not constituted specifically for the purpose of having that Bill referred to it. Of course, if we want to refer it to a Committee I think it could be done.

But I want to urge that there should not be any undue haste in regard to the passing of this Bill. People should not think that we are in a hurry to vote something for ourselves. It is true that we do require certain facilities. What those facilities should be, how they should be given and so on are matters to be gone into. I am not against facilities, but let us not be in a hurry to pass this thereby giving the impression to the outside world that we are very much in a hurry and before the 11th May, we want to vote for ourselves something.

SHRI R. K. AMIN (Dhandhuka) : Who is in a hurry.

SHRI SEZHIYAN : Prof. R. K. Amin is not a hurry. I would submit that many things need careful consideration. In regard to facilities such as telephones etc. also we are agreeable, but how these facilities should be given should be gone into in a detailed way by the representatives of the parties or by a committee consisting of Members nominated by you or elected by the House, so that afterwards Members cannot come and say that this had been agreed to unanimously, that had not been agreed to unanimously and so on. At present, it is possible that somebody might have agreed to something at first but afterwards gone back on it. But as far as my

party is concerned, I have explained the position.

The Bill contains a provision for a daily allowance of Rs. 50. I do not think that anybody has yet agreed to this provision.

Further, most of the things have not been very happily worded. There are some portions in a clause to which we may agree while there are other portions to which we do not agree. So, voting here would be a very difficult affair. Therefore, everything needs very careful consideration. So, I suggest that it should be gone into by a committee appointed by you or elected by the House, and if that is done, we would be agreeable to that course.

श्री मधु लिमये : अध्यक्ष महोदय, इस विधेयक के बारे में श्रीर जो संशोधन पेश किये गये हैं उन के बारे में अपनी राय स्पष्ट रूप से रखना चाहता हूँ। अगर किसी के मन में यह बात है कि पार्लियामेंट के सदस्यों के जो कर्तव्य होते हैं, उन कर्तव्यों की पूर्ति के लिए अगर उनको कुछ सुविधाओं की जरूरत है तो उनको वह सुविधायें न दी जायें, ऐसा मेरा कहना नहीं है। लेकिन कर्तव्य के साथ हमारे ऊपर दायित्व भी बड़े हैं।

एक माननीय सदस्य : मधु लिमये जी बोल चुके हैं।

श्री मधु लिमये : मैंने प्रस्ताव वापिस लेने की विन्ती की थी। जब आप नहीं मानते हैं तो फिर अब मैं बोलना चाहता हूँ।

अध्यक्ष महोदय, हमारे ऊपर एक बड़ा दायित्व भी है और वह दायित्व यह है कि जनता के प्रतिनिधि के नाते हम लोग अपने अधिकारों का और सत्ता का दुरुपयोग न करें और ऐसी सुविधाओं को हड़पने की कोशिश न करें जिनका हमारे कार्य से कोई सम्बन्ध नहीं है।

एक माननीय सदस्य : उपदेश दे रहे हैं।

श्री मधु लिमये : इसमें उपदेश क्या है, मैं तो अपनी बात को रख रहा हूँ। (व्यवधान) ये लूट में हिस्सा लेने के लिए आये हैं। सब दुनिया देख रही है, कुछ खयाल करो अपने दायित्व का और जिम्मेदारी का।

तो अध्यक्ष महोदय, तीन सिद्धान्तों को मद्दे नजर रखना चाहिए। एक सिद्धान्त यह कि क्या इस सुविधा से या सुविधाओं से पार्लियामेंट के सदस्य, उनका जो कर्तव्य है, उसको कारगर ढंग से पूरा कर पायेंगे ? दूसरा सिद्धान्त यह है कि क्या इस सुविधा का दुरुपयोग किया जायेगा। बार-बार बात आई है, मोटर गाड़ियों की सुविधा दी गई, तो 800 लोगों ने तीन साल में मोटर गाड़ियां खरीदी। राज्य सभा में प्रश्न का जवाब आया है। कितने सदस्य ऐसे हैं, 800 में से जो गाड़ी का खर्चा करने की स्थिति में हैं। मैं कोई आरोप नहीं लगाना चाहता लेकिन मोटर गाड़ियों के दुरुपयोग का मामला हमारे सामने आया।

SHRI R. K. AMIN : The leaders take big bungalows and the members are given ordinary flats. What about that ?

श्री मधु लिमये : आग मेरे घर पर चले, मैंने सबसे छोटा मकान लिया है, कोई बड़ा मकान नहीं लिया है।

अध्यक्ष महोदय, दूसरा सिद्धान्त यह होना चाहिए कि इन सुविधाओं का दुरुपयोग न हो जैसा कि मोटर गाड़ियों की सुविधा का दुरुपयोग किया गया। यहां पर मकान दिये जाते हैं, कौन नहीं जानता, कई सदस्य ऐसे हैं जो सब-लेटिंग करते हैं। यह लांछन है पार्लियामेंट की सदस्यता पर। (व्यवधान).....

MR. SPEAKER : Let the hon. Member say what he has to say. In this way we cannot carry on the discussion. By shouting and counter-shouting, we cannot proceed.

SHRI SRINIBAS MISRA : I take strong exception to Shri Limaye saying that everybody is sub-letting his flat.

श्री मधु लिमये : मैंने कहा है कि—कौन नहीं जानता। कौन नहीं करता—यह मैंने नहीं कहा है।

MR. SPEAKER : He did not say 'everybody'.

SHRI M. N. REDDY (Nizamabad) : On a point of order. Whether he has used the word 'everybody' or the expression some members or 'most of the members', I would humbly submit to him that as a responsible member who is also the leader of a Party, by making such statements he is reflecting on the dignity of the House and we are not giving a better impression of ourselves and this august House. We talk of this 'sovereign House', 'august House'.

Such a remark is derogatory to the dignity of the entire House. It is better we avoid such phrases to make our points. We can use better language to make our points. I strongly object to this.

SHRI THIRUMALA RAO (Kakinada) : My submission is, Mr. Madhu Limaye has already given his advance opinion in a long column in the *Hindustan Times* today on the merits of this Bill. I would appeal to him to confine himself to the merits of the Bill without aspersions and help us to have a smooth discussion about it. There is no question of one being more patriotic than another.

MR. SPEAKER : He did not say all Members; he said some Members. (Interruption) All Members, is it so ? (Interruption) No. I do not think so. From what I heard you can verify it from the records—he did not say all Members. Some Members have done it. This was raised earlier also; not now only. Shri Hem Barua or somebody had raised it. Anyway, as suggested by Shri Thirumala Rao, let us not try to insinuate anybody. All Members are hon. Members. There is no dishonourable Member. Let us resume the debate, and let Shri Madhu Limaye confine himself to the point.

श्री मधु लिमये : बिलकुल वही कर रहा है और वही मैं कह रहा था.....(व्यवधान) आखिर यह लोग सब इस तरह से क्यों मुझे

[श्री मधु लिमये]

नोच रहे हैं? जो भी जांच करनी हो उसके लिए हम तैयार हैं.....(व्यवधान) अध्यक्ष महोदय, मैं खुलासा करना चाहता हूँ कि यह मैंने बिलकुल नहीं कहा कि इस सदन के सभी सदस्य ऐसा करते हैं लेकिन इस तरीके के आरोप यहां पर किये गये। कुछ साबित भी हुए.....

एक माननीय सदस्य : क्या साबित हुए ?

श्री मधु लिमये : मोटेर कारों के बारे में कुछ सदस्यों को अभी माफ़ी मांगनी पड़ी है। आप लोग यह जान-बूझ कर मुझे उकसा रहे हैं..... (व्यवधान)

MR. SPEAKER : What is this "Madhu Limaye, Madhu Limaye". Is it a market place ? You are addressing "Madhu Limaye, Madhu Limaye" as if you are addressing a public meeting or some election meeting. You should address the Chair. You should not shout "Madhu Limaye, Madhu Limaye". Even shouting I do not mind, but you are calling him and shouting as though this kind of thing is absolutely parliamentary. For Heaven's sake do not shout like that. You can have your say later on. But let us continue the work in a calm atmosphere. Please do not disturb him. If you do not agree with him, you will have a right to say later on. (Interruption) Whoever wants to speak, he may give me his name through the Whip.

श्री मधु लिमये : अध्यक्ष महोदय, मैं एक, एक जो यहां पर झुकाव आया है, जिसके कि बारे में कहा जाता है कि सर्वसम्मति से हुआ है जो कि नहीं हुआ है, मैं अपनी राय न दूंगा। बाद में जो करना हो वह करें।

मैं फस्ट क्लास ए पास का विरोध करता हूँ। यह मौजूदा फस्ट क्लास जब तक यह क्लासेज रहेंगे काफ़ी है। जिस दिन क्लासेज हटा दिये जायेंगे जिसकी कि हमारी मांग है तो वह भी खत्म हो जाय, लेकिन यह फस्ट क्लास ए पास बिल्कुल नहीं देना चाहिए।

पी० टी० भोज० वगैरह नहीं होने चाहिये और उनका मैं विरोध कर रहा हूँ।

इसी तरीके से इन का कहना है कि हवाई जहाज से प्रवास करने की इजाजत दी जाय लेकिन वह जो फर्क है फस्ट क्लास ए पास में और हवाई जहाज की दर में वह फर्क देकर आप जरूर हवाई जहाज से जायें लेकिन पूरा डिफेंस देकर जाइये पहले दर्जे के रेल किराये में तथा हवाई जहाज के किराये में।

पेंशन का जो सुझाव है उस का मैं घोर विरोध करना चाहता हूँ। वह कतई नहीं होनी चाहिये.....

MR. SPEAKER : What is this pension ? I do not understand. Is it life pension ?

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : At the age of 60.

SHRI TENNETI VISWANATHAM : In the original Bill itself, it is there.

श्री मधु लिमये : इन के अमेंडमेंट में है। बिल में भी है और इन के संशोधन में भी है। अध्यक्ष महोदय, 12 इन के सुझाव हैं। मुझे उन पर एक, एक वाक्य कह लेने दीजिये।

इस तरीके से एक सुझाव यह दिया गया है कि जो अपने-अपने निजी डाक्टर्स है उन से हम अपनी बीमारी वगैरह के बारे में सलाह मशविरा करें। मैं इसके हक में नहीं हूँ। जो केन्द्रीय सरकार के अस्पताल हैं चाहे दिल्ली में हों या बाहर। अगर पांडेचेरी में हों और वहां इलाज करना हो तो करें लेकिन निजी डाक्टर से नहीं क्योंकि निजी डाक्टर क्या फीस लेता है इसको आप जानते हैं। उसका खर्चा पार्लियामेंट को नहीं बर्दास्त करना चाहिए।

अब दो, तीन सुविधाएं ऐसी हैं जिनका कि मैं पुरजोर ढंग से समर्थन करना चाहता हूँ क्योंकि सदस्यों के कार्य में उस-से मदद मिलेगी। आज बहुत सारे सदस्य ऐसे हैं जिन की आर्थिक स्थिति अच्छी नहीं है। वह डाक पर खर्चा नहीं करेंगे और उससे मतदाताओं और जनता का नुकसान होगा। इसलिये केवल

पालियामेंटरी और सार्वजनिक कार्य के लिये आप अगर विशेष पोस्टेज का इस्तेमाल करना चाहते हैं तो मैं इसका विरोधी नहीं हूँ, क्योंकि उस से जनता और मतदाताओं का कल्याण होगा।

एक और बात है जिसका कि मैं समर्थन करता हूँ। हम को अपने पालियामेंटरी काम के सिलसिले में स्टेनोग्रफिक सहायता की बहुत जरूरत है जो कि आज उचित मात्रा में हम को नहीं मिलती है। मैं तो यहाँ तक कहने के लिये तैयार हूँ कि पाट टाइम स्टेनोग्रफिक असिस्टेंट्स बिल्कुल मुफ्त कर दी जाय लेकिन मेम्बरों से 100-125 रुपये आप लेकर अगर फुल टाइम भी चाहिये तो आप दे दें लेकिन उसके लिये पालियामेंटरी कोटा हो, पूल हो, वरना उसका दुरुपयोग यह होगा कि हम अपने किसी दोस्त को, ड्राइवर को या अपनी बीबी को कहेंगे कि यह हमारे स्टोनोग्राफर है और उसकी तनख्वाह हम ले लेंगे। जरूरत इस बात की है कि क्वालिकाइड स्टोनोग्राफर्स का पूल पालियामेंट में हो और पालियामेंट के पूल में से आप लोग लें। पूरा भी मुफ्त करेंगे फुल टाइम तो भी मुझे ऐतराज नहीं है लेकिन ऐसा काम जिससे कि सुविधा के दुरुपयोग होगा वह नहीं होना चाहिये।

एक सुझाव उन्होंने यह दिया है कि अपने अपने क्षेत्र में या जो अपना स्थायी पता है वहाँ पर टेलीफोन की व्यवस्था की जाय। इसी तरीके से आप क्षेत्रीय दफ्तर में या स्थायी पते पर आप टेलीफोन चाहते हैं और जहाँ तक लोकल कौल का सवाल है कुछ कौल अगर आप मुफ्त कर देंगे तो उस पर भी मुझे ऐतराज नहीं है। लेकिन बाकी सारी जितनी सुविधाएँ हैं जैसे मुफ्त पानी और बिजली, मुफ्त में हम को जीप देना इत्यादि तो जिस तरह से बी० डी० ग्राज की बदनामी हो गई उसी तरह हम सब भी बदनाम हो जायेंगे। अलबत्ता 1.50 पैसे मील का चार्ज देकर अगर जीप लेना चाहते हैं तो दे दें लेकिन पूरा किराया उस का देना चाहिये

वरना इस बिल का और संशोधनों का मैं विरोध करूँगा।

SHRI CHENGALRAYA NAIDU (Chittoor) : To discharge their duties, Members of Parliament should be given some assistance, but the public should not feel we are misusing our powers of legislation. If Members of Parliament are not to be purchased by Americans, Russians or Chinese or by moneybags, they should be paid at least sufficient daily allowance. Everybody cannot afford to spend from his pocket. Some poor people are also there as members. If they are not paid properly, hereafter only rich people will stand for elections and will come here. Others will not be able to come.

But we should also realise that there are so many poor people and low paid employees in the country and we are notable to do much for them. So, there is no right for us to ask for more salary.

This is my personal opinion. I am not talking about the Congress Party. Regarding daily allowance, they are now paying Rs. 31. It is not at all enough here in Delhi. The cost of living has gone up. We get so many guests during our stay here. We have not only to attend to them but even purchase railway tickets for their return journey and send them back to their places. What we request is, instead of Rs. 31 you may give us Rs. 51 as daily allowance when the Parliament is in session, not at other times. I feel that we should not ask for pension. It is not at all good. We have no right to ask for it. By God's grace we have come here.

MR. SPEAKER : By the voters' grace,

SHRI CHENGALRAYA NAIDU : By the people's grace we are here. When we are here with their good wishes we should not claim any special pension for us. House rent comes to about Rs. 75 or so. We should not grudge paying this Rs. 75 for A class accommodation and we should not ask for rent free accommodation. The charges for electricity and water if we use only for our own purposes would not be more than Rs. 40 or Rs. 50 if it is used by some others also then it

[Shri Chengalraya Naidu]

will go to Rs. 100 or Rs. 200. We cannot help that.

Coming to postal facilities I feel that service stamps worth about Rs. 50 may be given to the Members so that they may use them to contact their constituencies and also to represent to Government. We are already having a free telephone. In stead of asking for anything more we should be satisfied if wrong claims are not made on us. It is enough if the hon. Minister gives an assurance that wrong bills will not be prepared and the amounts claimed from us.

I do not agree with the suggestion regarding provision of a stenographer. Tomorrow I may show my cook or driver as my stenographer and claim the amount. I know that everybody will not do that. Every Member is an honourable Member of this House and he will not do such a thing. But it is not only enough if you are honest you must appear to be honest also. It will be enough if some more stenographers are added to the pool of stenographers in Parliament so that we may make use of them whenever required.

A suggestion has been made that we should be provided with tractors when we go to our constituencies. This is not a good suggestion. Everybody is not a farmer. Even if we are farmers, why should Parliament Members get this special facility. I can understand asking for a car to tour our constituencies, but is anybody going to travel in his constituency in tractors. This is also an unusual demand and should not be agreed to.

SHRI JYOTIRMOY BASU (Diamond Harbour) : The suggestion is to give transport facilities and not tractors.

SHRI CHENGALRAYA NAIDU : A class railway pass should be given. But no extra third class tickets should be allowed. The proposal made is to give travel facilities for a Member's family and dependents numbering six at a time to travel throughout India. This is very bad.

I would like to bring to your notice the need to give air travel facilities. It is not a luxury. If a Member wants to discharge his duties properly and be present here to attend the Parliament Session and also

attend to his constituency during week-ends, the time factor is the most important thing.

Saturdays and Sundays are holidays. If we are allowed to go to our constituencies, not every week but at least once in two weeks, by plane, we can go on Friday evening and return on Monday morning. This should be allowed. Now, as it is, for the duration of three months we are allowed only two trips to our constituency, which is quite inadequate. So, we are now not able to discharge our duties to our constituency properly. So, we should be allowed more trips. If the Members want to go to any other place in the country, they must be allowed to pay the difference between the railway ticket and air fare. Between their constituencies and Delhi more trips should be allowed.

SHRI S. M. BANERJEE (Kanpur) : Sir, I wish to make it clear on behalf of my group.....

AN HON. MEMBER : Which is that group ?

SHRI S. M. BANERJEE : CIP in the Lok Sabha. I want to make it clear that there was no unanimity, no agreement in the committee and the CPI group met yesterday, considered every aspect of the Bill and we have come to the conclusion that this Bill should be opposed, that it cannot be adopted as it is. Some amendments have been brought to this Bill which are said to be unanimous. I am surprised to not that even by those amendments more things have been added which did not appear in the Bill. Let us analyse the various provisions of the Bill.

MR. SPEAKER : Let him not make a big speech.

SHRI S. M. BANERJEE : It starts with the allowance. What is the allowance demanded ? Rs. 50 per day. After asking for everything, pension, free electricity, free house, allowance of Rs. 50 per day, to give it a Gandhian touch, it is said at the end that each member should have a free third class pass for travel by a widow or somebody else. It says :

"Every member shall be provided with two free non-transferable third class sleeping berth railway passes, one in the name of the member and one in the name of his/her spouse, as the case may be, and in the case of a bachelor, widow or widowed member..."

We cannot support the Bill as it is, I realise the difficulties of the Members. I do not say that there are no difficulties. We receive volumes of correspondence and we have to answer them. We have to type the replies. So, we have to engage some stenographer part time, because we cannot afford to pay them full-time. They are necessary. But why should there be a stenographer for each member at a cost of Rs. 200 per month? I charge the Minister of Parliamentary Affairs for not providing stenographers to each group here. This is highly objectionable. Each group, each party should be provided with stenographers.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : The hon. Member is also a party to the people who took the initiative in this matter. After having encouraged them to come to some conclusions, he now says he opposes them.

SHRI S. M. BANERJEE : There was no unanimity there. Even then, I agree, on some points. Suppose some postal facilities are given ; I can understand that. But if there is going to be free trunk call, what will happen ? They will go on making trunk calls to Bombay and Madras and that facility will be misused. I do not want any concession which can be misused. Then, they are asking for PTO for six members of the family.

Now, this is the amendment by my learned friend, Shri Tenneti Viswanatham and others. What does it say ? It says that every Member shall be provided with six PTOs a year for the members of his family and dependants, not exceeding six in number. Sir, we are practising family planning. And we ask PTO for six family members. It is a paradox. I cannot imagine this. What will the people think ? They will say, "Look here. The M.P. has a family

consisting of six members and they travel wherever they like throughout the country and they ask the people not to produce more."

Sir, let this Bill be withdrawn and let us appoint a Committee. Let us know the genuine difficulties of the Members of Parliament. Take, for instance, the telephone facilities. 3600 calls are free and they also be free in the constituencies because M. P.'s telephone is a public telephone for everyone.

Sir, I oppose the Bill moved by Shri Barupal. I request you and, through you, the Minister of Parliamentary Affairs to appoint a Committee. (Interruption) Shri Barupal is very angry with me. May I tell him I have not done anything, I have not sold any car with a profit of Rs. 2000 or Rs. 3000 ? I have not taken any car nor I have sold any car. What I say is let us not lose our temper. Let us not wash dirty linen here. Let us do something which is proper so that the people may be convinced in this country that if we cannot give them a higher wage, we, the M.Ps, do not get much more for ourselves. With these words I oppose the Bill and I suggest that there should be a Committee appointed to consider the whole thing.

श्री सुलाम मुहम्मद बक्सी (श्रीनगर) :
जनाब, मैं इस ऐवान के दोनों तरफ बैठे हुए अपने दोस्तों से यह पूछना चाहता हूँ कि श्री पन्नालाल बारूपाल के इस बिल और उस में श्री विश्वनाथन् के एमेंडमेंट्स के बारे में मुस्तफिक मेम्बर साहबान की जो भी राय हो, लेकिन यह हकीकत है कि जहाँ तक मेम्बरों की सैलेरीज, एलाउंसिज और दूसरी फैसिलिटीज का ताल्लुक है, उन में इजाफा करने की जरूरत है। वह इजाफा कैसे हो और कैसे न हो, मैं इन डीटेल्स में नहीं जाना चाहता हूँ। मैं न तो पब्लिक प्लैटफार्म से बोल रहा हूँ और न आज मुझे बोटस की जरूरत है। मुझे इस बात की कोई ख्वाहिश नहीं है कि लोग मेरे मुताल्लिक यह कहें, "वाह, वाह ! बिल्कुल फरिश्ता हम ने भेजा है पार्लियामेंट में, जिस को न खाने की जरूरत है, न पीने की जरूरत है, न टेलीफोन

[श्री गुलाम मुहम्मद बख्शी]

की जरूरत है और न कागज की जरूरत है, जो महात्मा बुद्ध की तरह रहेगा और ध्यान करता रहेगा और आसमान से मन्नोसत्वा उतरता रहेगा।”

मैं ऐवान से यह अर्ज करना चाहता हूँ कि वह 1965, 1966 और 1967 की प्राइसिज का आज की प्राइसिज से मुकाबला करे। मुझे मालूम नहीं कि मेरे दोस्त कैसे रहते हैं, कैसे नहीं रहते हैं। लेकिन मैं बहुत साधारण तरीके से रहता हूँ। मैं देखता हूँ कि हमें 31 रुपये जो मिलते हैं, अगर उन में कम से कम बीस रुपये और न डालें, तो महज अपना और अपने साथ रहने वाले एक आदमी का भी काम नहीं चल सकता है। अगर कोई गुंबी आमदनी हो, तो अलग बात है, लेकिन ईमानदारी की बात है कि मौजूदा हालत में घर का काम नहीं चलता है।

सेलेरी को चाहे 500 रुपये से 750 रुपये या 800 रुपये कर लीजिए। लेकिन यह जो बिल लाया गया है, यह इन एमेंडमेंट्स से काम्प्लीकेट हो गया है। मेरे दोस्त, श्री बनर्जी, ने कहा कि यह फ़मिली प्लानिंग का जमाना है। वह तो आईन्दा की बात है। लेकिन आज जिस के जितने बच्चे हैं, उनका क्या होगा? फ़र्क सिर्फ इतना है कि वह आईन्दा की बात कर रहे हैं और मैं आज की बात कर रहा हूँ। वह आसमान की बात कर रहे हैं और मैं जमीन पर चलने वाला हूँ, इसलिए जमीन की बात कर रहा हूँ।

मैं अर्ज करूंगा कि इस मामले में पार्लियामेंट के मेम्बरों को एक दूसरे की नुकताचीनी नहीं करनी चाहिए। और न एक दूसरे पर इल्जाम लगाने चाहिए। यह मैं मानता हूँ कि हम लोग जो चाहते हैं, बदकिस्मती से उस को एक्सप्रेस नहीं करते हैं। उस में कई एक बातों की घबराहट होती है—यह कि कल प्रैस हमारे मुताल्लिक क्या लिखेगा, कल लोग हमारे मुताल्लिक क्या कहेंगे। ठीक है, प्रैस लिखेगा

और लोग कहेंगे, लेकिन वह एक बिल्कुल डिफरेंट बात है।

MR. SPEAKER: Is he proposing some Committee? What is his suggestion? He may give his suggestion. He seems to be going to some other subject.

श्री गुलाम मुहम्मद बख्शी: मैं इस का बैंकप्राउंड बता रहा हूँ। गवर्नमेंट यह जानती है कि कीमतें कितनी बढ़ी हैं और मेम्बरों की जरूरियात क्या हैं। मैं चाहता हूँ कि वह दस, बीस उस तरफ के मेम्बरों का और दस, पंद्रह इस तरफ के मेम्बरों का एक सरवे करे कि टेलीफोन, पानी, बिजली, मकान वगैरह पर कितना खर्च आता है और उस के मुताबिक वह अन्दाजा लगाये कि मेम्बरों की क्या जरूरियात हैं, बजाये इस के कि वह मेम्बरों को आपस में लड़ाये और श्री मधु लिमये उठ कर एक बात का विरोध करें, दूसरा समर्थन करे और तीसरा कहे कि मैं यहां तक जाने के लिए तैयार हूँ, वहां तक जाने के लिए तैयार नहीं हूँ।

मेरे आनरेबल फ्रेंड, मिनिस्टर फ़ार पार्लियामेंटरी एफ़ेयर्स, महज एक तरफ के जिम्मेदार नहीं हैं, बल्कि उन की जिम्मेदारी दोनों तरफ की है। पार्लियामेंट की डिमिटी और शान को मेनटेन करना भी उन की जिम्मेदारी है। वह सिर्फ एक पार्टी के चीफ़ व्हिप नहीं हैं। वह मिनिस्टर फ़ार पार्लियामेंटरी एफ़ेयर्स भी हैं।

चाहे कोई मेम्बर इस बिल या इस के प्रिंसिपल का समर्थन करे और चाहे विरोध करे, लेकिन ईमानदारी की बात यह है कि दिल से हेर एक इस को चाहता है।

श्री मधु लिमये: हम नहीं चाहते हैं। हम जो चाहते हैं, उस का समर्थन करते हैं और जो नहीं चाहते हैं, उस का विरोध करते हैं।

श्री गुलाम मुहम्मद बख्शी: फ़र्क इतना है कि कोई चार आने चाहता है और कोई

सोलह घाने चाहता है। श्री मधु लिमये चार घाने चाहते हैं; मैं सोलह घाने या बीस घाने चाहता हूँ।

श्री मधु लिमये : यह सिद्धान्त का सवाल है। यह चार घाने या सोलह घाने का सवाल नहीं है।

श्री गुलाम मुहम्मद बकशी : मैं मिनिस्टर फ़ार पार्लियामेंटरी एफ़ यर्स से दरखास्त करूंगा कि वह तमाम बातों का जायजा ले कर इस सेशन में या अगले सेशन में खुद इस तरह का एक बिल लायें। वह इस बिल को मसूमसे में न डालें। इस का नतीजा बुरा होगा, सारे देश के लिए भी और उन के लिए भी। वह इस बिल के प्रिंसिपल को ऐक्सेप्ट कर लें और तमाम बातों को देख कर कि क्या क्या जरूरी है, क्या क्या जरूरी नहीं है, खुद एक बिल लायें। मुझे उम्मीद है कि वह हिम्मत से काम लेंगे।

श्री غلام محمد بخشی (شری بنگر)۔ جناب میں اس ایوان کے دوڑوں طرف بیٹھے ہوتے اپنے دوستوں سے یہ عرض کرنا چاہتا ہوں کہ مشری پتالان باروپال کے اس بل اور اس میں مشری و سٹوٹا تھن کے ایمینٹ میںس کے بارے میں مختلف میمبر صاحبان کی جو بھی رائے ہو۔ لیکن یہ حقیقت ہے کہ جہاں تک میمبروں کی سلیبز۔ ایلاؤ نسر اور دوسری سلیبز کا تعلق ہے۔ ان میں اضافہ کرنے کی ضرورت ہے۔ وہ اضافہ کیجئے ہو اور کیجئے نہ ہو۔ میں ان ڈیپلیس میں نہیں جانا چاہتا ہوں۔ میں نہ تو پبلک پلینٹ فارم سے بول رہا ہوں اور نہ آج مجھے ووٹس کی ضرورت ہے۔ مجھے اس بات کی کوئی خواہش نہیں ہے کہ لوگ میرے متعلق یہ کہیں ڈاہ۔ واہ۔ بالکل فرشتہ جم سے سمجھائے۔ ریاریٹینٹ میں جس کو سنہ کھانے کی ضرورت ہے۔ نہ پینے کی ضرورت ہے۔ نہ ٹیلیفون کی ضرورت ہے اور نہ کاغذ کی ضرورت ہے۔ جو مہاتما بدھ کی طرح رہینگے اور آسمان سے من و سلوئی اترتا رہے گا۔

میں ایوان سے یہ عرض کرنا چاہتا ہوں کہ وہ 1946/1947 اور 1947 کی پراسنر کا آج کی پراسنر سے مبالغہ کرے۔ مجھے معلوم نہیں کہ میرے دوست کہے رہتے ہیں۔ کیسے نہیں رہتے ہیں۔ لیکن میں

بہت سادہ اعلان طریقے سے رہتا ہوں۔ میں دیکھتا ہوں کہ میں 18 روپے جوتے ہیں۔ اگر ان میں کم سے کم میں روپے اور دو مالیں۔ تو عرض اپنا اور اپنے ساتھ رہنے والے ایک آدمی کا بھی کام نہیں چل سکتا ہے۔ مگر کوئی غیبی آمدنی ہو تو انک بات سے۔ لیکن ایمانداری کی بات ہے کہ موجودہ حالت میں گھر کا کام نہیں چلتا ہے۔ سیلیری کو چاہے 500 روپے سے 450 روپے یا 800 روپے کر لیجئے۔ لیکن یہ جو بل لایا گیا ہے۔ یہ ان ایمینٹنٹس سے کام لیکر بنڈ ہو گیا ہے۔ میرے دوست شری بڑی نے کہا کہ یہ فیملی پلاننگ کا زمانہ ہے۔ وہ تو آئندہ کی بات ہے۔ لیکن آج جس کے بیٹے بچتے ہیں۔ ان کا کیا ہوگا فرق موت اتنا ہے کہ وہ آئندہ کی بات کر رہے ہیں اور میں زمین پر چلنے والا ہوں۔ اس لئے زمین کی بات کر رہا ہوں۔

میں عرض کر رہا تھا کہ اس معاملے میں پارلیمنٹ کے میمبروں کو ایک دوسرے کی سختی نہیں کرنی چاہیے اور نہ ایک دوسرے پر الزام لگانے چاہیے۔ یہ میں مانتا ہوں کہ ہم لوگ جو چاہتے ہیں۔ بد قسمتی سے اسکو اچھپا کر نہیں کرتے ہیں۔

اس میں کوئی ایک بات تو ایسی گہرا ہٹ ہوتی ہے۔ یہ کہ کل برس ہمارے متعلق کیا لکھے گا کل لوگ ہمارے متعلق کیا کہیں گے۔ ٹھیک ہے۔ برس لکھے گا اور لوگ کہیں گے لیکن وہ ایک بالکل ڈفرینٹ بات ہے۔

MR. SPEAKER : Is he proposing some Committee? What is his suggestion He may give his suggestion. He seems to be going to some other subject.

شری غلام محمد بخشی۔ میں اس کا ایک گراؤ ڈیٹا رہا ہوں۔ گورنمنٹ یہ جانتی ہے کہ تمہیں کتنی بڑھی ہیں اور بڑی کی ضروریات کیا ہیں۔ نہیں چاہتا ہوں کہ وہ دس میں اس طرف کے میمبروں کا اور دس پندرہ اس طرف کے میمبروں کا ایک سرو سے کر کے ٹیلیفون۔ پانی۔ بجلی۔ مکان وغیرہ پر کتنا خرچ آتا ہے اور اس کے مطابق وہ اندازہ لگائے کہ میمبروں کی کیا ضروریات ہیں۔ بجائے اس کے کہ وہ میمبروں کو آپس میں لڑائے اور شری مدھولے اٹھ کر ایک بات کا درودہ کریں۔ دوسرا سمرٹھن کرے اور تیسرا کہے کہ میں یہاں تک جاننے کے لئے تیار ہوں۔ وہاں تک جاننے کے لئے تیار نہیں ہوں۔

میرے آنر بیل فرینڈ منسٹر فار پارلیمنٹری ایفیرز۔ محض ایک طرف کے ذمہ دار نہیں ہیں۔ بلکہ ان کی ذمہ داری دوڑوں طرف کی ہے پارلیمنٹ کی ڈگٹی اور شان کو مینٹین کرنا بھی ان کی ذمہ داری ہے۔ وہ صرف ایک پارٹی کے حقیقت و سبب نہیں ہیں۔ وہ منسٹر فار پارلیمنٹری ایفیرسز بھی ہیں۔

چاہے کوئی ممبر اس بل یا اس کے پرنسپل کا مسخ کرے اور چاہے ورورہ کرے۔ لیکن ایسا انداز ہی کی بات یہ ہے کہ دل سے ہر ایک اس کو چاہتا ہے۔

श्री मधु लिमये : हम नहीं चाहते हैं। हम जो चाहते हैं, उस का समर्थन करते हैं और जो नहीं चाहते हैं, उस का विरोध करते हैं।

श्री غلام محمد کشی - فرقی اتنا ہے کہ کوئی چار آئے چاہتا ہے اور کوئی سولہ آئے چاہتا ہے۔ شری مدعو کیے چار آئے چاہتے ہیں۔ میں سولہ آئے یا میں آئے چاہتا ہوں۔

श्री मधु लिमये : यह सिद्धान्त का सवाल है। यह चार आने या सोलह आने का सवाल नहीं है।

श्री غلام محمد کشی - میں مسٹر غلام محمد کشی ایگزیکٹو سے درخواست کروں گا کہ وہ تمام باتوں کا جائزہ لے کر اس سیشن میں یا اس گلے سیشن میں خود اس طرح کا ایک بل لائیں۔ وہ اس بل کو نمٹھ میں ڈالیں اس کا نتیجہ برا ہو گا۔ سارے دیش کے لئے کبھی اور ان کے لئے کبھی وہ اس بل کے پرنسپل کو ایک پیٹ کر لیں اور تمام باتوں کو دیکھ کر کہ کیا کیا ضروری ہے۔ کیا کیا ضروری نہیں ہے۔ خود ایک بل لائیں۔ مجھے امید ہے کہ وہ بہت سے کام لیں گے۔

श्री तुलशी दास जाधव (वारामती) : अध्यक्ष महोदय, जब यह बिल इन्ट्रोड्यूस हुआ, तो उसके बाद मिनिस्टर फ़ार पालियामेंटरी एफेयर्स ने सब पार्टियों के नुमायंदों को बुलाया। वहां बैठ कर सब लोगों के साथ चर्चा हुई और एक कमेटी एपायंट हुई, जिस में हर एक पार्टी का एक एक नुमायंदा लिया गया।

MR. SPEAKER : Was the Committee appointed by the House or by the Government ?

DR. RAM SUBHAG SINGH : It was not appointed by my Department.

MR. SPEAKER : I am just seeking a clarification. Was the Committee appointed by the Government or by the House ? Who appointed that Committee ? What is the sanctity of this Committee ? Let us hear the hon. Member.

श्री तुलशी दास जाधव : वह एक इनफ़ॉर्मल कमेटी थी। उस को किसी ने एपायंट नहीं किया। हमने सबको बुलाया।

एक दफा मीटिंग नहीं हुई बल्कि चार मतंवा मीटिंग हुई। मुझे उस मीटिंग का कन्वीनर करके भेजा। उस मीटिंग में जो बातें भी निश्चित की गईं वह सभी के विचार से निश्चित हुईं। जो मीटिंग होती थी उनमें पाटर्ची का कभी कोई नुमाइन्दा आ जाता था और कभी कोई नुमाइन्दा आ जाता था। यह बात जरूर है कि वह कमेटी किसी कानून से बंधी हुई नहीं थी। तो मेरे कहने का तात्पर्य यही है कि उस कमेटी की मीटिंग में इस बिल पर विचार हुआ और जो अमेन्डमेंट हैं वह भी सभी के विचार से हुये।

दूसरी बात यह है कि इसमें जो पेन्शन का क्लॉज है, भूल बिल में, उसमें कुछ अमेन्डमेंट किये हैं। मैं इन सारी बातों की डिटेल् में तो नहीं जाना चाहता और न किसी पर कोई आरोप लगाने का विचार है। जैसा कि बल्शी साहब ने कहा, इसका मतलब यह नहीं है कि अगर हमारी कोई दिक्कतें हैं तो कामन पीपुल् से कोई ऐसी मांग करें जिससे कि उनको तकलीफ हो लेकिन उसके साथ साथ यह भी है कि जब लोगों का काम करना है तो उसमें उनको कोई दिक्कत भी न पड़े हो। जिन लोगों की अपनी कोई जायदाद है या अपना कोई व्यापार है उसमें से खर्च करें तो फिर जो बाकी आनेस्ट बर्कर हैं, जिनके पास कोई साधन न हो तो उनको दिक्कत पड़े हो सकती है और फिर एलेक्शन में ऐसे लोग आ सकते हैं जोकि खूब खर्च करें। यह अनडिमाँडिंग बात होगी और जो हमारी सोशलिज्म है उसके खिलाफ जायेगी। मैं इस समय ज्यादा समय नहीं लेना चाहता और न ही इन बातों की डिटेल् में जाना चाहता हूँ बल्कि इतना ही कहना चाहता हूँ कि जो कुछ हुआ है वह सभी के विचार-विमर्श से हुआ है। उसमें जितने लोग थे उनके ही यह विचार हैं।

MR. SPEAKER : All that the hon. Member has mentioned is good. But that

has no legal sanctity. It was not a committee of the House and it had no status.

श्री तुलशी दास जाधव : पार्लमेन्ट की यह कमेटी है, ऐसा मैंने नहीं कहा है। मेरी रिकॉर्ड से कि ज्वाइन्ट कमेटी ग्रान सैलरीज ऐन्ड ऐलाउन्सेज आफ मॅम्बर्स आफ पार्लमेन्ट से या किसी ग्रौर कमेटी से जिसमें सभी पार्टीज के लोग हों, इसकी जांच करवा लें।

SHRI SAMAR GUHA (Contai) : I do not want to make a claptrap speech nor do I want to speak with a split mind. I have no doubt that the Members of this House draw benefits and emoluments far less than many of the clerks in many of the Parliaments of the world. But keeping in view the millions of moving skeletons in our country whom we represent and also keeping in view the fact that we have the sovereign right to increase benefits for ourselves, my party is opposed to increasing any benefit, any emoluments or salaries just to give a better facility for living our life in a luxurious atmosphere or to increase the so-called standard of our life or to increase our comforts.

But to serve the people, to serve, as I have put it, the millions of the moving skeletons of our country, to serve them in better way, I do feel that our efficiency should be increased.

I want to relate my personal experience. Fortunately, I have not been born with a silver spoon in my mouth. I have taken leave from the University without salary and come here to serve the people, just trying to serve them in an honest way. After 1½ years. I will frankly tell you I feel fatigued, tired and sometimes irritated. I work upto 12 midnight and rise in the early morning to start my work at 6. But what do I find? Everyday such bundles of letters and papers are coming in as I cannot tackle. What can I do? I do not know what is the experience of other friends. I will again frankly make this admission that it is not possible for me even to go through a small fraction of the parliamentary papers we receive; for the last six months, I have not been able to read even a book or write an article. Therefore, trying to serve the people as

much as I could, I feel almost irritated now because I find it has become impossible even to acknowledge the letters we receive. Therefore, we are proving discourteous not only to our electorate but even to ourselves as parliamentary functionaries.

Some of my friends like Shri S. M. Banerjee have their own view on this. He is fortunate in being a trade union leader. I am a Bengali. I get dozens of Bengali letters. If there is one secretary from the pool available, how will he be able to go through the Bengali letters and answer them? Therefore, I feel that every member should be provided with a stenotypist secretary.

Secondly, as has been suggested, free telephone and postal facilities should be allowed.

Thirdly, those who come from rural constituencies—they know how difficult it is to go there and to tour our constituencies and maintain contacts with the electorate—should be provided some sort of transport facilities. This should be provided at least to those who represent rural constituencies.

Lastly, I do not want to go into the merits of this Bill. In my opinion, it has to be changed almost lock, stock and barrel. But I want that a Committee should be constituted taking advantage of your initiative or there may be a Select Committee so that it may go into the merits and see how best we can increase our efficiency to serve the people. This is a matter that has to be coolly thought over and considered as to what are the lines on which we can increase our efficiency to serve our people.

MR. SPEAKER : From what I could gauge from the speeches of all the parties as far...

SHRI UMANATH (Padukkottai) : Not all the parties.

MR. SPEAKER : I know he has not spoken. All are opposed to the Bill as it is. On that, there is no difference of opinion. Shri Jadhav spoke about an informal committee having made some suggestions. But that has no legal sanctity. It was not a regularly constituted Committee of the House or anything of that kind or

[Mr. Speaker]

even of Government. They have made an effort and suggested certain things.

But from the speeches made, it is clear that some facilities are necessary. That is the theme. We do not want pension; we do not want travelling allowance for families and all that. But some facilities, whether it be postal facilities and so on are required. But these cannot be discussed and considered on the floor of the House. Which facilities are necessary, which are not—I do not think it will be possible to consider that here.

If all of you are agreed, some facilities—not salaries or finances or anything—and what those facilities are can be considered by a small committee as suggested. May I request Dr. Ram Subhag Singh to have his say. Let us hear him. Let us clinch the issue.

18.00 hrs.

SHRI R. D. BHANDARE (Bombay Central): I would like to speak—

MR. SPEAKER: Mr. Bhandare, before you came here, all the others have been getting up. Mr. Umanath, representing his party, has not spoken yet. Even his party has not yet spoken.

SHRI R. D. BHANDARE: It is not a question of party. It is a question of a rising new class-conscience, and it should be effectively met. What are the principles underlying the suggestion of giving facilities should be discussed. Only two or three minutes.

MR. SPEAKER: That is what I am saying. They are all unanimous on this: all of them are opposed to the Bill as it is.

SHRI R. D. BHANDARE: I am not opposed to the Bill at all. Therefore I am speaking:

MR. SPEAKER: There is no question of your speaking. I have not permitted you. Will you kindly sit down? There are other Members who have been waiting. I do not think I have given them a chance. Even the Congress party seat me a list.

I have not given them a chance. We have already spent nearly two hours on this. One party has not at all spoken yet. (Interruption). Shri Umanath.

SHRI UMANATH: Sir, at the outset I would like to say that all these things should not have been raised. Our Member, Shri Jyotirmoy Basu, as soon as he saw in the press that our party's name was mentioned and that all parties have accepted certain proposals, clearly stated that this is absolute distortion. That is the first point.

Secondly, he has told that committee—we have to make our position clear—and the members of that so-called committee that whatever proposals were discussed there would be submitted to our party and after the approval by our party will be accepted by us. That has been made clear. When this is the position, this sort of proceeding with the matter was very, very wrong.

So far as the Bill is concerned we tooth and nail oppose this Bill. I am giving just an example. They want two third-class sleeper passes; already we are—apart from free passes—given one TA, one first-class additional TA and one third-class additional TA. If I want to bring my wife, I can purchase a first-class ticket and bring my wife here. (Interruption).

MR. SPEAKER: He is saying on behalf of his party: not your party.

SHRI UMANATH: So, we cannot accept basically all the provisions of the Bill, such as second-class pass, pension, rent-free accommodation, etc. So, we have to oppose it tooth and nail.

Then a proposal has been made that the Bill can be referred to the Select Committee. We cannot accept that proposal because reference to the Select Committee means we have to refer *this* Bill to the Select Committee which we cannot accept at all. It will be wrong. We have no objection to the proposal you made, namely, to have a separate committee with the full sanction of the party as such. Now that this question has come before the House, whatever that committee unanimously decides—that is more important—

can be brought forward here as a Bill. (Interruption). I am making my position clear so far as my party is concerned. There are certain things to be considered. For example, there is the question of telephone. Whatever facility we are getting here in Delhi, if that is extended to our constituency, that would be a thing which would enable us to serve the people better. Similarly; there are the postal facilities. But so far as the amount is concerned, there should be certain provisions by which misuse will not be made. Strong restrictions on that should be placed.

As regards the question of a stenographer, our position is that no stenographer should be provided to each Member of Parliament as such. But we will have no objection if a stenographer is provided to the recognised groups in Parliament as such, just as recognised groups have been provided with offices here.

Copies of uncorrected debates are given to recognised parties. Like that stenographic assistance also can be given. For that, as you said, there can be a committee and their unanimous recommendations can be accepted.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, मैं माननीय सदस्य श्री यन्नालाल बालूपाल द्वारा प्रस्तुत संसद सदस्यों के वेतन तथा भत्त अधिनियम, 1954 में जाने संशोधन करने वाले विधेयक का इनटोटो विरोध करता हूँ। यह कोई ऐसी बात नहीं है कि सिर्फ हम लोग ही इस सतह के बिल के पक्ष में थे और यह सहूलियतें संसद सदस्यों को प्रदान करना चाहते थे अपितु जो एक सर्वसम्मत फैसला हुआ था उसमें सभी लोगों की राय ली गई थी और सब की राय से यह फैसला किया गया था और हकीकत यह है कि सब के मुह में इन सहूलियतों को लेकर पानी मारा रहा है लेकिन मैं कहता हूँ कि इस बिल का इनटोटो विरोध करता हूँ और इस के प्रस्तावक श्री यन्नालाल बालूपाल से दरखास्त करता हूँ कि वह अपने बिल को वापिस ले लें।

MR. SPEAKER : I am trying to put together all the suggestions. There is

already a committee for salaries and allowances of members. You need not refer it to that committee. You may refer it to some other committee. But not an impression be created here that we are quarrelling over salaries, etc. Let it be considered by a committee having some constitutional validity like a committee of the House where all parties are represented.

DR. RAM SUBHAG SINGH : This Bill has proved to be controversial from the very beginning. It had to be introduced after a division. In the speeches made so far today we do not find any unanimity. Mr. Banerjee said about something which goes against the very principle. He was within his competence to say that this Bill be opposed, though he did not altogether rule out some concessions. Mr. Jmanath also suggested that giving stenographic assistance to recognised groups will be a healthier practice. So, this principle of concession has is virtually accepted by everybody. Mr. Limaye also said that some telephone facility at the permanent residence and some stenographic allowance...

SHRI MADHU LIMAYE : I did not say allowance ; I said a post of stenographers be created.

DR. RAM SUBHAG SINGH : He said some stenographic assistance and postal concession may be given. But they would not be dropped from the sky. They will have to be given in terms of money.

SHRI PILOO MODY (Godhra) : The idea is people outside may not know it !

DR. RAM SUBHAG SINGH : I accept it from our Chairman.

There was no committee constituted either by you, Sir, or by Government. Mr. Barupal, Mr. Jadhav and certain other members belonging to various parties did meet and discuss this problem, and perhaps arrived at some decisions. I am not sure, because I was not a party to that discussion. That committee did meet once in my room in my presence, but I left it there. The suggestion given by Bakshi Ghulam Mohammad is worthy of examination. He is a practical member...

SHRI UMANATH : Others are impractical ?

SHRI RAM SUBHAG SINGH : That is why I mentioned you first. But you mentioned concessions after opposing the Bill.

I know, Sir, the difficulties of hon. Members. I am not totally unfamiliar with the conditions of Members of Parliament because I have been a Member of Parliament here since 1950. We have also to look after our family members (*Interruption*) In my humble opinion the suggestion given by Bakshiji is worth being examined. He suggested a study made of the conditions of Members of all group and parties and see in what conditions they are living.

DR. MAITREYEE BASU (Darjeeling): What about independent Members ? We also need stenographic assistance. But there is always discrimination against independent Members.

DR. RAM SUBHAG SINGH : We may include independents also. I know definitely that conditions of Members are very deplorable. Therefore, I want to be guided by the advice given by hon. Members here. I know their feelings I know the feelings of every Member, even the feelings of those who have not participated in the debate. Therefore, this question as to what concessions and facilities may be given to hon. Members may be gone into by a committee. As you said, there does exist a committee in regard to salaries and allowances of Members. We can have virtually the same personnel. We might with your permission add the name of Shri Barupal and, if you like, I can also now become a member of that Committee. That Committee consists of Members of both the Houses. Six of the members are from Rajya Sabha. They are named by the Chairman of that House. The names of the Members as the Committee is at present constituted are : Shri P. C. Adichan, Shri Kamalnayan Bajaj, Shri A. E. T. Barrow, Shri Himatsingka, Shri N. P. C. Naidu, Shrimati Padmavati Devi, Shri M. B. Rana, Shri Bishwanath Roy, Shri B. S. Sharma, Shri A. Sreedharan. With your permission we

may add the name Shri Barupal and also my name.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani) : And also the name of Shri Bakshi Gulam Mohammad.

MR. SPEAKER : You may put an Independent also.

DR. RAM SUBHAG SINGH : All right, we may have the name of Shri Bakshi Gulam Mohammad. Half of the concessions like medical facilities, housing facilities, telephone facilities, postal facilities and others will have to be gone into by that Committee. Therefore, I want to be guided by your advice. I do not want to impose my will on anybody. I am only saying that it will be convenient if we have the guidance of that committee. But this will be a separate committee altogether.

Not that committee.

SHRI C. C. DESAI (Sabarkantha) : Shri Gowd from the Swatantra Party should be in that committee, because now he is not in that committee.

SHRI SEZHIYAN : There is no member from the D.M.K. there... (*Interruptions*)

SHRI RAM SUBHAG SINGH : The Committee would be constituted by the Speaker and we will request the Chairman of Rajya Sabha to nominate half the members from that House. The membership of every party would be reflected in this Committee.

SHRI RABI RAY (Puri) : In that committee the decision should be unanimous.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : What is the suggestion ?

DR. RAM SUBHAG SINGH : This will be referred to a Committee to be constituted by the Speaker. In view of this, I would appeal to Shri Barupal to withdraw his Bill.

SHRI UMANATH : About the committee I want to know...

MR. SPEAKER : The Committee will come into being only after the Bill is withdrawn. The Minister has requested the hon. Member to withdraw his Bill in view of his explanation.

श्री प० ला० बाबूपाल : अध्यक्ष महोदय, मैं संसद सदस्यों तथा सदन की भावनाओं की कद्र करता हूँ। मैं मानता हूँ कि सदन ने मेरे विधेयक की भावना को मान लिया है कुछ संशोधनों के साथ। इस लिये मैं अपने विधेयक को वापस लेता हूँ।

MR. SPEAKER : Has the hon. Member the leave of the House to withdraw his Bill ?

SOME HON. MEMBER : Yes.

The Bill was, by leave, withdrawn.

18.17 hrs.

MOTION RE : SALARIES AND ALLOWANCES AND OTHER AMENITIES TO MEMBERS OF PARLIAMENT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to move :

"That the question of providing further amenities and facilities in the matter of salary, allowances and other amenities to Members of Parliament in the context of the debate in Lok Sabha on the 26th April, 1968 on the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 by Shri Panna Lal Barupal be referred to a Joint Committee of the Houses to be nominated by the Speaker of Lok Sabha and the Chairman of Rajya Sabha, for examination and report ;

that the Committee shall consist of 21 members, 14 from this House and 7 from Rajya Sabha ;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee ;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make ; and

that the House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 7 members nominated to the Joint Committee by the Chairman of Rajya Sabha."

MR. SPEAKER : I will now put the motion to the vote of the House.

SHRI UMANATH (Pudukkottai) : Sir, I have an objection to the wording of that motion. I am sorry I have to object to that. The motion is for the reference of this matter to the Committee on Salaries and Allowances.

MR. SPEAKER : No, no ; it will be referred to a new committee to be constituted.

SHRI UMANATH : Then, my second objection is this. The motion refers to 'salaries and allowances, amenities and facilities'. It should refer only to 'amenities and facilities'. The words 'salaries and allowances' should not be there. They must be removed. I am very clear on that ... (interruptions).

MR. SPEAKER : Only the name of the Committee is 'Committee on Salaries and Allowances'. That does not mean that every time the Committee meets the salary or allowance is increased. That Committee is existing all these years. It will go into the amenities for members. Now, I will put the motion of Dr. Ram Subhag Singh to the vote of the House. After it is adopted, it has to be sent to Rajya Sabha for their concurrence.

The question is :

"That the question of providing further amenities and facilities in the matter of salary, allowances and other amenities to Members of Parliament in the context of the debate in Lok Sabha on the 26th April, 1968 on the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 by Shri Panna Lal Barupal be referred to a Joint Committee of the Houses to be